

**GOVERNMENT OF NCT OF DELHI  
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.18/DDMA/COVID/2020/170

Dated: 17.05.2020

**ORDER**

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas, in pursuance to the orders issued by MHA, GoI, Delhi Disaster Management Authority (DDMA) has already issued order No.122 dated 01.05.2020, order No.129 dated 03.05.2020 and order No.132 dated 04.05.2020 with regard to movement of stranded persons in distress;

And whereas, in pursuance to the orders of MHA, GoI dated 11.05.2020, DDMA has already issued order No. 165 dated 15.05.2020 directing therein to ensure that the migrant workers do not resort to walking on road and on railway tracks and in case they are found in such condition, they should be appropriately counselled, taken to nearby shelters and provided with food, water etc. till such time they are facilitated to board the 'Shramik' special trains or buses to their native places;

And whereas, MHA, GoI vide DO letter No. 40-10/2020-DM-I (A) dated 14.05.2020 (copy enclosed) has allowed State/ UT Government to engage special buses from railway stations to ferry the passengers arriving by trains to their homes, wherever public/ personal transport is not available subject to maintaining proper social distancing norms;

And whereas, MHA, GoI vide DO letter No. 40-10/2020-DM-I (A) dated 15.05.2020 (copy enclosed) has further noticed the movement of migrant workers walking on roads, railway tracks and travelling in trucks in different parts of the country and also informed that Ministry of Railways is running more than 100 'Shramik' special trains per day and is ready to arrange additional trains as per requirement;

Now therefore, in exercise of powers conferred under Section 22 of the Disaster Management Act, 2005; the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD, hereby issues following directions for strict compliance by all concerned:

1. It should be ensured that the movement of stranded migrant workers who are willing to go their home States is facilitated.
2. The stranded migrant workers should be appropriately persuaded/ counselled that they should not be walking on road and railway tracks when they can travel in buses/ trains.
3. The information regarding arrangements for travel in special buses/ 'Shramik' special trains should be widely disseminated amongst the migrant workers.

4. All District Magistrate shall carry out Munadi at and around the Railway Stations/ISBTs and ensure that such persons are shifted in nearest shelter homes in the District by buses arranged by District Administration in coordination with their counterpart District Dy. Commissioner of Police and Delhi Transport Corporation (DTC). Further, the provision of fooding and lodging shall be made for these persons, and finally district Nodal Officers/Additional District Magistrates concerned shall make their travel plan state wise and integrate them with the schedule trains leaving Delhi.

5. Special buses from railway stations, to ferry the passengers arriving by trains to their home, shall be engaged wherever public/personal transport is not available, subject to maintaining proper social distancing norms.

6. Necessary security arrangements shall be made by District Dy. Commissioners of Police concerned at all places in order to facilitate smooth movement of stranded persons.

7. Director (DIP) and all District Magistrates shall extensively publicize the weblink <https://epass.jantasamavad.org> among stranded persons, to get them register for showing willingness for movement to their native place.

8. State Nodal Officer in Coordination with the State/UT specific Nodal Officers and District Nodal Officers shall assess the requirement of additional trains for migrant persons and convey the same to Ministry of Railways.

Encl: As above.

Copy for compliance to:

1. Sh. P.K. Gupta, Pr. Secretary (Social Welfare), GNCTD
2. Sh. Muktesh Chander, Special Commissioner, Delhi Police/ Nodal Officer of Delhi Police
3. Secretary-cum-Commissioner (Transport), GNCTD
4. Managing Director, Delhi Transport Corporation, GNCTD
5. All State/UT Specific Nodal Officers
6. All District Magistrates of Delhi
7. All District Dy. Commissioners of Police
8. All Additional District Magistrates of Delhi
9. All Additional Deputy Commissioners of Police-I of Delhi Police

**Copy for kind information to:-**

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi
2. Additional Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Deputy Chief Minister, GNCTD
4. Secretary to Hon'ble Health Minister, GNCTD
5. Secretary to Hon'ble Labour Minister, GNCTD
6. Secretary to Hon'ble Transport Minister, GNCTD

(Vijay Dev)  
Chief Secretary, Delhi

7. Secretary to Hon'ble Social Welfare Minister, GNCTD
8. Secretary to Hon'ble F & S Minister, GNCTD
9. Additional Chief Secretary, (Home)
10. Commissioner of Police, Delhi
11. Pr. Secretary (Revenue)- cum -Divisional Commissioner, Delhi
12. System Analyst, O/o Divisional Commissioner, Delhi for uploading the order on website of Delhi Government
13. Guard file



AJAY BHALLA, IAS



गृह सचिव  
Home Secretary  
भारत सरकार  
Government of India  
North Block,  
New Delhi

D.O. 40-10/2020-DM-I(A)

15<sup>th</sup> May, 2020

Dear Chief Secretary,

Kindly refer to my D.O. letter of even number dated 11.05.2020 regarding faster movement of stranded migrant workers through buses and 'Shramik' special trains.

2. In the letter, the situation of migrant workers walking on the roads and on railway tracks was highlighted and it was advised that in case they are found in such condition, they should be appropriately counseled, taken to nearby shelters and provided with food, water, etc. till such time they are facilitated to board the 'Shramik' special trains or buses to their native places. However, movement of migrant workers walking on roads, railway tracks and travelling in trucks is still being noticed in different parts of the country.

3. As you are aware, Government has allowed the movement of migrant workers by buses and 'Shramik' special trains to enable them to travel to their native places. It is now the responsibility of all States and Union Territories to ensure that movement of stranded migrant workers who are willing to go to their home States is facilitated. States/UTs should widely disseminate the arrangements for travel in special buses/'Shramik' special trains amongst the migrant workers and persuade/counsel them that they should not be walking when they can travel in buses/trains.

4. With the cooperation of States/UTs, Ministry of Railways is running more than 100 'Shramik' special trains per day and is ready to arrange additional trains as per their requirement. Therefore, I urge you to ensure that there is no movement of migrant workers walking on roads and railway tracks and the same is facilitated through special buses or 'Shramik' special trains.

With regards,

Yours sincerely

  
(Ajay Bhalla)

To

**The Chief Secretaries of all States**

AJAY BHALLA, IAS



गृह सचिव  
Home Secretary  
भारत सरकार  
Government of India  
North Block,  
New Delhi

D.O. No. 40-10/2020-DM-I(A)

14<sup>th</sup> May, 2020

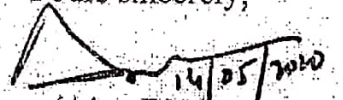
Dear Chief Secretary,

Kindly refer to Ministry of Home Affairs Order No.40-3/2020-DM-1(A) dated 11<sup>th</sup> May, 2020, whereby Standard Operating Protocol (SOP) has been issued for movement of passengers by train,

2. Under the SOP, to and fro movement of passengers from railway station to home has been allowed on the basis of confirmed e-tickets. Some of the State Governments have requested to allow special buses to ferry the passengers arriving by train to their home, keeping in view restrictions placed on public/ personal transport in various zones.
3. Keeping in view the situation, State and UT Governments are allowed to engage special buses from railway station wherever public / personal transport is not available, maintaining proper social distancing norms.

With regards,

Yours sincerely,

  
(Ajay Bhalla)

Chief Secretaries of All States  
(As per Standard List attached)